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Kerala Marine Fishing Regulation (Amendment) Act, 1986 8 of 1986

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Kerala Marine Fishing Regulation (Amendment) Act, 1986 8 of 1986

An Act further to amend the Kerala Marine Fishing Regulation Act, 1980. WHEREAS it is expedient further toamend the Kerala Marine fishing Regulation Act, 1980, for the purposes hereinafter appearing; BE it enacted in the Thirty-seventh Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This act may be called the Kerala Marine Fishing Regulation (Amendment) Act, 1986.
- (2) It shall be deemed to have come into force on the 15th day of October, 1985

2. Amendment Of Section 17:-

In section 17 of the Kerala Marine Fishing Regulation Act, 1980 (10 of 1981) (hereinafter referred to as the principal Act),-

(1) to sub-section (1), the following proviso shall be added, namely:-

"Provided that where the adjudicating officer after the enquiry under section 16 decides that any person had used, or caused or allowed to be used any fishing vessel in contravention of the provisions of section 5 or section7, such person shall, on being found guilty by the adjudicating officer, be liable to such penalty which shall not be less than twenty-five thousand rupees but which may extent to fifty thousand rupees, as may be adjudged by the adjudicating officer."

(2) in sub-section (2), for the proviso, the following proviso shall be substituted, namely:-

"Provided that where the penalty under the proviso to sub-section (1) is imposed on a person for the second or subsequent time, the adjudicating officer shall direct that the fishing vessel or fish that may have been impounded or seized, as the case may be, under section 14 shall be forfeited to the Government".

3. Repeal And Saving :-

- (1) The Kerala Marine Fishing Regulation (Second Amendment) Ordinance, 1986 (32 of 1986), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.